

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 665/99

DATE OF ORDER : 08.06.1999.

Between :-

S.Obul Reddy

... Applicant
And

1. Regional Director/Disciplinary Authority, Andhra Pradesh Employees State Insurance Corporation, Hill Fort Road, Hyderabad.
2. Director of Administration, Employees State Insurance Corporation, Kotla Road, New Delhi.

... Respondents

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Counsel for the Applicant : M/s K.V.R.Kalyani
V.N.Srivatsav

Counsel for the Respondents : Shri N.R.Devaraj, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

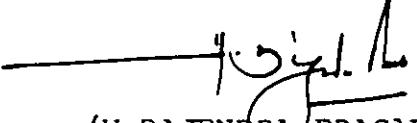
(Order per Hon'ble Justice Shri D.H.Nasir, VC).

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(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

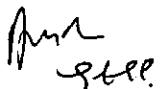
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The learned counsel for the applicant submits that no cause survives to pursue the present O.A. and desires to withdraw the O.A. The Original Application is accordingly disposed of as withdrawn. No costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 8th June, 1999.
Dictated in Open Court.


Amr
968

av1/

~~1st and 2nd Court.~~

Copy to:

1. HOHNO ✓
2. HHRE M(A) ✓
3. HDSR M(J) ✓
4. D.R. (A) ✓
5. SPARE ✓

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN ✓

THE HON'BLE H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHWAR :
MEMBER (J)

DATED: 8/6/98

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN
C.A.NO : 665/98

~~ADMITTED AND INTERIM DIRECTIONS
ISSUED.~~

~~ALLEGED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

(Zeepus)

Central Administrative Tribunal
HYDERABAD BENCH / DESPATCH

21 JUN 1999

Hyderabad Central Administrative Tribunal
HYDERABAD BENCH